

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 24th July, 2023.

No. LJ (B) 21/2014/34– In the interest of public service and in exercise of the powers conferred by sub-section (2) of section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri. Tennystar Marak, MCS as the Additional District Magistrate within North Garo Hills District with immediate effect until further orders.

No. LJ (B) 21/2014/34-A – In the interest of public service and in exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Smt. Pearla T.D. Sangma, MCS as the Executive Magistrate within North Garo Hills District with immediate effect until further orders.

Sd/-
(Cyril V.D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law Department

Memo No. LJ (B) 21/2014/34 -B,
Copy forwarded to:-

Dated Shillong, the 24th July, 2023.

1. The District Magistrate, North Garo Hills District, Resubelpara with reference to your letter No. NGHD/JUDL/10/2014/950, dated 04.07.2023.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. Personnel & A.R. (A) Department for information.
4. DEO (Data Entry Operator) Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

Sanny

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.
